GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1538 ANSWERED ON:04.03.2015 J.J. COLONIES IN DELHI Choudhary Shri Ram Tahal;Rajoria Dr. Manoj

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of Jhuggi and Jhopri (J.J.) colonies in Delhi, location-wise;
- (b) whether ownership rights are likely to be given to the people living in these colonies;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor;
- (e) whether many houses in these J.J. colonies have been purchased on the basis of power of Attorney; and
- (f) the reaction of the Government on deprivation of ownership rights to them along with the corrective measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

- (a): Government of National Capital Territory of Delhi (GNCTD) has informed that the details of 45 J.J. Resettlement Colonies in Delhi is available in GNCTD's order dated 20.06.2013. A copy of the order can be downloaded from the webpage http://delhi.gov.in/wps/wcm/connect/doit_udd/Urban+Development/Home/JNNURM/ under the link titled "Order for Conversion of Rights of occupants of 45 JJ Resettlement Colonies to freehold".
- (b) & (c): GNCTD issued the order for conversion of ownership right to freehold in these colonies on 20.06.2013 stated in part (a). The scheme for conversion has been formulated which is in force since 2013.
- (d): Question does not arise.
- (e): GNCTD has informed that some houses in these colonies have been purchased on the basis of power of Attorney.
- (f): Question does not arise in view of reply to (b) and (c) above.